

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2013

Subject : Petition under section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003 and regulations of the Central Commission in respect of sale and purchase of power from the Gas Power Station (1967.08 MW) of the petitioner to Maharashtra State Electricity Distribution Company Limited.

Date of hearing : 1.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Ratnagiri Gas and Power Private Limited

Respondents : Maharashtra State Electricity Distribution Company Limited.

Parties present : Ms. Anushree Bandhari, Advocate, RGPPL
Shri A. Jilani, RGPPL
Shri J.S. Chordia, RGPPL
Shri Amit Kapoor, Advocate, MSEDCL
Ms. Puja Priyadarshni, Advocate, MSEDCL

Record of Proceedings

Learned proxy counsel for the Maharashtra State Electricity Distribution Company Limited submitted that the arguing senior counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. In response, learned counsel for the petitioner submitted that she has no objection in this regard. Request made by learned proxy counsel was allowed by the Commission.

2. The petition shall be listed for hearing on 29.5.2014.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)